

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3292 of 2020

1. Upendra Paswan @ Upendra Kumar Paswan
2. Bishwanath Ram @ Bishwanath Paswan

... .. **Petitioners**

Versus

State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Sabyasanchi, Advocate
For the State : Mr. P.K. Appu, Spl. P.P.

03/26.06.2020 Heard Mr. Sabyasanchi, learned counsel for the petitioners and Mr. P.K. Appu, learned Spl. P.P. for the State.

The petitioners are accused in connection with Manjhion P.S. Case No. 139/2016, corresponding to G.R. No. 1919/2016.

It appears that the petitioners were granted anticipatory bail earlier in A.B.A. No. 517 of 2017 but they could not surrender within time and are now in custody since 28.02.2020.

From the allegation, it appears that the informant and one Bablu Ram were assaulted by the accused persons. One Ramshankar Paswan is attributed to have assaulted the informant with a knife. The main allegation, therefore, seems to have been levelled against Ramshankar Paswan.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st Class, Garhwa in connection with Manjhion P.S. Case No. 139/2016, corresponding to G.R. No. 1919/2016.

(R. Mukhopadhyay, J.)